



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Subject:- Terms and Conditions of Public Prosecutors/Additional Public Prosecutors.

Corrigendum to Government Order No.1907-LD(A) of 2015 dated 22-06-2015.

Please read "**₹250/- (Rupees Two Hundred and Fifty only)**" instead of "**1/4th of the total counsel fee**" appearing in the second line of (i) of item 3 of the Government Order No. 1907-LD(A) of 2015 dated 22-06-2015 issued vide endorsement No. LD (A) 2015/2-II dated 22-06-2015.


(Ashish Gupta)

Deputy Legal Remembrancer

No: LD (A) 2015/2-II

Dated: 27— 02-2018.

Copy to the:-

1. All officers of the Department of L, J&PA.
2. Director Litigation, Jammu/Kashmir.
3. All Public Prosecutors/Additional Public Prosecutors.
4. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
- ✓ 5. In charge Website, Department of Law Justice and Parliamentary Affairs.
6. Government Order file.
7. Concerned file.